List of stakeholders as on 24 October 2026

J Modi Venture Private Limited (in Liquidation)

Annexure – 1

Name of the corporate debtor: J Modi Venture Private Limited

List of stakeholders as on 24 October 2026

Secured financial creditors belonging to any class of creditors

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
NIL — no claim has been received under this category													

Annexure – 2

Name of the corporate debtor: J Modi Venture Private Limited

List of stakeholders as on 24 October 2026

Unsecured financial creditors belonging to any class of creditors

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
NIL — no claim has been received under this category													

Annexure – 3

Name of the corporate debtor: J Modi Venture Private Limited

List of stakeholders as on 24 October 2026

Secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
1	The Mehsana Urban Co-Operative Bank Limited, Corporate Building, Mehsana Highway, Mehsana 384002. Registered under section 22 of the Multi State Co-operative Societies Act, 2002; Registration No. MSCS/CR/1246/2015	19-03-2026	7,97,29,107.76	7,88,10,906.00	Financial debt — secured	-	No	100.00	-	-	0.00	9,18,201.76	-
	Total		**7,97,29,107.76**	**7,88,10,906.00**							**0.00**	**9,18,201.76**	

Annexure – 4

Name of the corporate debtor: J Modi Venture Private Limited

List of stakeholders as on 24 October 2026

Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
NIL — no claim has been received under this category													

Annexure – 5

Name of the corporate debtor: J Modi Venture Private Limited

List of stakeholders as on 24 October 2026

Operational creditors (Workmen)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
NIL — no claim has been received under this category													

Annexure – 6

Name of the corporate debtor: J Modi Venture Private Limited

List of stakeholders as on 24 October 2026

Operational creditors (Employees)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
NIL — no claim has been received under this category													

Annexure – 7

Name of the corporate debtor: J Modi Venture Private Limited

List of stakeholders as on 24 October 2026

Operational creditors (Government Dues)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
1	Income Tax Department, Office of the Income Tax Officer, Ward 12(3)(1), Mumbai (Government department — no corporate identifier)	13-03-2026	2,56,39,320.00	2,56,39,320.00	Operational debt — statutory dues	-	No	-	-	-	0.00	0.00	
2	The Assistant Commissioner of Central Taxes (CGST), Division IV, Thane Commissionerate, 3rd Floor, GST Bhavan, Road No. 22, Wagle Industrial Estate, Thane (West) 400604 (Government department — no corporate identifier)	27-03-2026; revised claim 16-10-2026	81,94,352.00	66,81,595.00	Operational debt — statutory dues	-	No	-	-	-	15,12,757.00	0.00	Note 3
	Total		**3,38,33,672.00**	**3,23,20,915.00**							**15,12,757.00**	**0.00**	

Annexure – 8

Name of the corporate debtor: J Modi Venture Private Limited

List of stakeholders as on 24 October 2026

Operational creditors (other than Workmen and Employees and Government Dues)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
NIL — no claim has been received under this category													

Annexure – 9

Name of the corporate debtor: J Modi Venture Private Limited

List of stakeholders as on 24 October 2026

Other creditors, if any (other than financial creditors and operational creditors)

Sl No	Details of claimant	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Claim amount admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting in CoC					
NIL — no claim has been received under this category													

	Amount claimed	Amount admitted	Amount under verification	Amount not admitted
Grand total	11,35,62,779.76	11,11,31,821.00	9,18,201.76	15,12,757.00

Notes:

1. The claims listed above are the claims received and verified during the corporate insolvency resolution process of the corporate debtor, which the liquidator is barred from re-verifying by the first proviso to sub-regulation (2) of regulation 30 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

2. The last date for submission of claims announced in the public announcement in Form B published on 19 September 2026 was 01 October 2026. No claim or proof of claim was received on or before that date. One claim has been received after that date, namely the revised claim referred to in note 3.

3. The Assistant Commissioner of Central Taxes (CGST), Division IV, Thane Commissionerate submitted a claim of Rs. 66,81,595 (principal Rs. 25,59,412 and interest Rs. 41,22,183) during the corporate insolvency resolution process, which was received on 27 March 2026 and admitted in full. It has since submitted a revised claim of Rs. 81,94,352 (tax Rs. 25,59,412, interest computed up to 08 September 2026 Rs. 43,46,561 and penalty Rs. 12,88,379) by Form B dated 15 October 2026, received on 16 October 2026, on the same two orders-in-original. The amount of Rs. 15,12,757 by which the revised claim exceeds the admitted claim has not been admitted, and the decision with reasons was communicated to the creditor under sub-regulation (3) of regulation 30 by e-mail dated 19 October 2026.